

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1908/1996

New Delhi this the 9th day of September, 1996.

CORAM :

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Shakti Chand Rana S/O
Ram Das Rana,
R/O 7, Man Singh Road,
New Delhi-11.

... Applicant

(By Shri U. Srivastava, Advocate)

-Versus-

1. Union of India through
The Secretary,
Ministry of Home Affairs,
Government of India,
New Delhi.
2. The Director,
Intelligence Bureau,
Central Secretariat,
North Block, Gate No.7,
New Delhi.
3. The Deputy Director (V.S.),
Room No. 417, IV Floor,
Samrat Hotel, Chanakyapuri,
New Delhi-21.

(By Shri V. S. R. Krishna, Advocate)

The application having been heard on 9.9.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN

Applicant complains that his services have been
terminated without good reason. According to him, he
has put in long years of service and is liable to be
retained. At least in the first instance, the fact
finding authority must take a decision in the matter.

Shri V. S. R. Krishna appearing for respondents
submits that respondent No.3 will take a decision

in the matter if a representation is made in that behalf. Applicant may make a representation setting out full facts of his case before respondent No.3 and on receipt of the same respondent No.3 will pass a speaking order on the representation within four weeks of the date of receipt of the representation and communicate the same to applicant. The residential accommodation provided to applicant may be retained by him till a decision is taken on his representation to be made as aforesaid.

2. Application is disposed of. No costs.

Dated, the 9th September, 1996.

R. K. Ahoja
(R. K. Ahoja)
Member (A)

Chettur Sankaran Nair, J.
Chairman

/as/